

THE INDIAN PORTS (AMENDMENT) ACT, 1952.

No. LV of 1952



[9th August, 1952]

An Act further to amend the Indian Ports Act, 1908.

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Indian Ports (Amendment) Act, 1952.

2. Amendment of section 14, Act XV of 1908.—In section 14 of the Indian Ports Act, 1908 (hereinafter referred to as the principal Act),—

(a) in sub-section (2); for the words “six months” the words “two months” shall be substituted; and

(b) after sub-section (3), the following sub-section shall be inserted namely:—

“(4) Where the sale proceeds of the property are not sufficient to meet the expenses and further sum aforesaid, the owner of the vessel at the time the vessel was wrecked, stranded or sunk shall be liable to pay the deficiency to the conservator on demand, and if the deficiency be not paid within one month of such demand the conservator may recover the deficiency from such owner in the manner laid down in sub-section (2) of section 57 for recovery of expenses and damages or in any other manner according as the deficiency does not or does exceed one thousand rupees.”

3. Amendment of section 31, Act XV of 1908.—In sub-section (1) of section 31 of the principal Act, for the words “and no vessel of any measurement less than two hundred tons and exceeding one hundred tons” the words “and no mechanically propelled vessel of any measurement less than two hundred tons and no other vessel of any measurement less than two hundred tons and exceeding one hundred tons” shall be substituted.

Price anna 1 or 1½.